

Implementation of Jharkhand High Court directives

1804. SHRI ABANI ROY: Will the Minister of COAL be pleased to state:

(a) whether the Hon'ble High Court, Jharkhand *vide* its order dated 16th January, 2003 has issued certain directions to CIL/CCL in I.A. No. 2020/2002 in CWJC No. 2750(97)-R;

(b) if so, whether the said directions could not be implemented as yet;

(c) whether Government is maintaining any mechanism to oversee the functioning of the CIL and its subsidiaries; and

(d) if so, why the High Court directions could not be implemented well in time?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL): (a) Yes, Sir.

(b) The direction contained in the aforesaid order is being complied with subject to the availability of coal.

(c) Yes, Sir. Ministry of Coal being the administrative Ministry oversees the functioning of Coal India Limited and its subsidiaries.

(d) Question does not arise.

Steps to boost FDI in coal and mining sector

1805. SHRI R.S. GAVAI: Will the Minister of COAL be pleased to state:

(a) whether Government have formulated any strategy to boost the Foreign Direct Investment in coal and mining sector;

(b) if so, the details thereof;

(c) whether Government are considering to set up a Regulatory Authority for the country's coal sector;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL): (a) and (b) In order to attract Foreign